

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2044/2022

(Arising out of impugned final judgment and order dated 10-02-2022 in DBCRA No. 123/2018 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

STATE OF RAJASTHAN

Petitioner(s)

VERSUS

ASHARAM @ ASHUMAL

Respondent(s)

(FOR ADMISSION and I.R. and IA No.32138/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 16-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Manish Singhvi, Sr. Adv.  
Mr. Arpit Parkash, Adv.  
Mr. Sandeep Kumar Jha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable in three weeks.

In the meanwhile, there shall be stay of operation of the impugned order dated 10.02.2022.

(MANISH ISSRANI)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)